

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBI PROSAD PAL) : (a) to (d) Information is being collected and will be laid on the Table of the House.

Custom and Central Excise Advisory Council

4070. SHRI D. VENKATESWARA RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the industrialists have raised several issues to improve and streamline Customs and Central Excise levies and the procedure followed therefor;

(b) if so, whether these issues were considered at the annual meeting of the Customs and Central Excise Advisory Council held in September, 1994;

(c) if so, the main points of the agreement reached in this regard;

(d) the extent to which the agreement has been implemented; and

(e) the time by which all the decisions of the agreement are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) Yes, Sir.

(b) Yes, Sir.

(c) Agreement between the member organisations and the Central Board of Excise and Customs was reached on various issues relating to anti-dumping duty, rate of interest on import duty, exemption on import of Indian machinery received for repair, rationalisation of import duty structure, import duty on unwrought copper and copper products, customs duty on imported parts required by Textile Machinery Industry, Custom Duty on offshore oil drilling rigs, customs duty on project imports, drawings and designs, aluminium ingots, and needle bearing industry. Similarly on Central Excise front agreement was reached on issues relating to MODVAT on polyster staple fibre, delegation of powers to Assistant Collector (now Assistant Commissioner) to grant permission under Rule 56-B, simplification of export procedure, export of excisable goods manufactured in Bond, refund of Central Excise on export of curtains, exemption from Excise registration to leather industry, invoices issued by the dealers, extending MODVAT credit to cement industry and more products and invoices issued by manufacturer on his own.

(d) and (e) These suggestions have since been implemented by incorporating suitable provisions in the Finance Act, 1995 and by issue of necessary notifications/administrative instructions.

Labour Ministers Conference

4071. SHRI CHANDRESH PATEL : Will the Minister of LABOUR be pleased to state :

(a) whether a meeting/conference of various Labour organisations, Trade Unions and Labour Ministers was

held in Delhi recently;

(b) if so, the details of the discussion held in the conference/meeting; and

(c) the steps taken by the Government to implement the decisions arrived at the conference/meeting?

THE MINISTER OF LABOUR (SHRI G. VENKAT SWAMY) : (a) Yes, Sir. The 32nd Session of the Indian Labour Conference was held in New Delhi on 23-24 November, 1995. Representatives of the Central Trade Union Organisations, Employers' Organisations, Central Government, State Governments and Union Territories attended the Conference.

(b) The following subjects were considered by the Conference :

- (1) Proposal to exempt certain categories of services/employments from the purview of the I.D. Act - amendment of Sector 2(j) of I.D. Act, 1947.
- (2) Social Security for unorganised Labour.
- (3) Restructuring of Employment Exchanges.
- (4) Restructuring of Vocational Training
- (5) Participation of Workers in Management Bill, 1990.

Conclusions of the 32nd Session of Indian Labour Conference are attached as statement.

(c) The recommendations of the Indian Labour Conference are considered by the Government while formulating various programmes are proposals. A tripartite Review Committee has been constituted for monitoring implementation of the decisions of Indian Labour Conference.

STATEMENT

Conclusions of the 32nd Session of the Indian Labour Conference (ILC) : Vigyan Bhawan, New Delhi : 23rd and 24th November, 1995

The 32nd Session of Indian Labour Conference met at Vigyan Bhawan, New Delhi on the 23rd and 24th November, 1995 under the Chairmanship of the Hon'ble Union Labour Minister Shri G. Venkat Swamy, considered the various issues of concern to labour and industry a part from the items listed in the formal agenda and reached the following conclusions :-

ILC and its bodies and tripartism

1. The principle of tripartism having been the very essence of industrial relations in the country all along, the meetings of the ILC should invariably be preceded by SLC meetings; in order that the ILC decisions are followed up